1611 The Hyderabad Securities Contracts

any definite statement on that. Anyway I am quite sure the practice is a wholesome and salutary one and I think if the State Governments have not done it so far, they will do it now, unless they have been doing it already.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE HYDERABAD SECURITIES CONTRACTS REGULATION (REPEAL) BILL, 1958

THE MINISTER OF ECONOMIC AFFAIRS (SHRI B. GOPALA REDDI): Sir, I beg to move:

"That, the Bill to provide for the repeal of the Hyderabad Securities Contracts Regulation Act. 1353 Fasli (VII of 1353 Fasli), as passed by the Lok Sabha, be taken into consideration."

Sir, this is a very non-controversial matter. Parliament in 1956 passed an Act called the Securities Contracts Regulation Act but in Hyderabad there was also a State Act and this Bill seeks to repeal that Act so that the stock exchange of Hyderabad might j get permission under this Parliament Act to get itself registered. Therefore, the purpose is only to regulate the Hyderabad stock exchange under th« Central Act and to repeal the Hyderabad State Act.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the repeal of the Hyderabad Securities Contracts Regulation Act, 1353 Fasli (VII of 1353 Fasli), as passed by the Lok Sabha, be taken into consideration."

SHRI V. PRASAD RAO (Andhra Pradesh): After the passing of the Central Act, the Hyderabad Act has

Regulation (.Repeal) 1612 Bill, 1958

become non-existent and should be repealed but before it is repealed, we want to have some information from the hon. Minister about these Hyderabad securities. It was only the other day, Sir, the. House of Lords gave a decision that the one million pound-sterling worth of securities standing in the name of the erstwhile Hyderabad Government in the London and Midland Bank should not be transferred to India. I want to know exactly the steps that the Finance Ministry is going to take to procure those securities of the erstwhile Hyderabad State which were with the London and the Midland Bank. Apart from that, Sir. there is serious apprehension in the minds of the people in Hyderabad that a large number of securities and moneys belonging to the Hyderabad Government were transferred to London and some American banks by the Nizam of Hyderabad. We want "to be assured that the Government of India is taking all the necessary steps to see that further transfers do not take place and that, for the sums already transferred, sufficient steps are being taken to recover them. We expect a reply from the Finance Ministry regarding the steps that have been taken in this matter.

SHRI JASWANT SINGH (Rajasthan) : I want one clarification from my hon. friend. He referred to the Nizam having transferred the Hyderabad Government money to other countries abroad. I would like to know from him as to whether the Nizam has the authority to transfer State securities or is it that the money which he transferred was the one belonging to him.

SHRI V. PRASAD RAO: In those days, the Nizam's word was the law.

MR. DEPUTY CHAIRMAN: Anyway, we are concerned with the Hyderabad Securities Act.

SHRI B. GOPALA REDDI: The Andhra Pradesh Government is vitally interested in this matter which war. referred to by the hon. Member. This

1613 Appropriation (No. 3) [RAJYA SABHA]

[Shri B. Gopala Reddi.] matter is being referred to the'Home Ministry and then perhaps to the External Affairs Ministry also. They are taking it up with the relevant authorities but as far as this Bill is concerned, we have nothing to say. This is only intended to regulate the stock exchange functioning in Hyderabad. Just now it has applied for permission to be recognised but that has not been accorded because this exchange is governed by the State Act and unless that is repealed, the Central Act cannot apply to it. We want to see that the stock exchange at Hyderabad functions properly because of the large number of securities that are being sold and purchased. Therefore, in order to facilitate its proper functioning, we want to repeal the State Act.

As far as the^v other thing is concerned, we are also taking up the matter. \gg

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide for the repeal of the Hyderabad Securities Contracts Regulation Act, 1353 Fasli (VII of 1353 Fasli), as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. GOPALA REDDI: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: Motion moved:

That the Bill be passed."

Bill, 1958 1614

SHRI H. P. SAKSENA (Uttar Pradesh): If, Sir, the object of this Bill is to regularise the transactions in connection with securities, there is no objection to giving our approval to this Bill but if there- is something else which is behind the scenes. I would numbly request the hon. Minister to let us know the facts and to take us into confidence because Hyderabad has always been a place where the light of the sun was never allowed to penetrate and. therefore, anything that comes from that territory and direction is prejudiced and seen with cautious and vigilant eyes. I earnestly hope and think that there is nothing behind the scenes and that the proposition is a simDle and an ordinary on P.

SHRI B. GOPALA REDDI: There is nothing behind the *purdah*, Sir.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE APPROPRIATION (No. 3) BILL. 1958

THE MINISTER OF ECONOMIC AFFAIRS (SHRI B. GOPALA REDDI): Sir. I beg to move:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1955, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

This Bill arises out of the Demands for Excess Grants relating to the year 1954-55, voted by the Lok Sabha on the 30th April, 1958. Copies of the Demands were circulated to the hon.